## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.31/2020 Un-numbered Company Appeal (AT) (Insolvency) No. /2019 (F.No.09.12.2019/NCLAT/UR/1781

## In the matter of:

Sansar Investment & Finance Company Private Limited

.... Appellant

Versus

Atlantic Spinning & Weaving Mills Ltd.

.... Respondent

Appearance:

Mr. Arya Nair, Advocate for the Appellant.

## 06.01.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 09.12.2019 and the Office after scrutiny of the Memo of Appeal on 10.12.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 12.12.2019. The Appellant re-filed the Memo of Appeal on 02.01.2020. It is stated in the Interlocutory Application (IA) that there were several pages which were dim & illegible and were required to be retyped and translated. The Counsel for the Appellant was also not available during the vacation period started from 21.12.2019. Hence, there is delay of 16 days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission' on 07.01.2020.
- 6. With the aforesaid order, this IA stands disposed of.